

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGSItem No.2:

SPECIAL LEAVE PETITION (CIVIL) Diary No(s). 30888/2017

(Arising out of impugned final judgment and order dated 19-12-2016 in CWP Nos.15333/2007, 15330/2007, 15334/2007, 15332/2007, 15336/2007, 15335/2007 and 15331/2007 passed by the High Court of Punjab & Haryana at Chandigarh)

STATE OF HARYANA & ORS. ETC.

Petitioner(s)

VERSUS

RAM KANWAR & ORS. ETC.

Respondent(s)

(FOR ADMISSION and I.R. and IA No.134405/2018-CONDONATION OF DELAY IN FILING and IA No.134408/2018-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT and IA No.134406/2018-EXEMPTION FROM FILING O.T. and IA No.134404/2018-CONDONATION OF DELAY IN REFILING)

WITH

Diary No(s). 28696/2017

(FOR ADMISSION and I.R. and IA No.132211/2018-CONDONATION OF DELAY IN FILING and IA No.132212/2018-CONDONATION OF DELAY IN REFILING)

With

Item No.54:

SPECIAL LEAVE PETITION (CIVIL) Diary No(s). 37939/2017

Date : 28-09-2018 These petitions were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE ABHAY MANOHAR SAPRE
HON'BLE MR. JUSTICE S. ABDUL NAZEER

For Petitioner(s) Mr. C.Solomon, Adv.
Dr. Monika Gusain, AOR

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

Application for exemption from filing official translation is allowed.

Delay condoned.

Issue notice.

In the meantime, operation of the impugned order shall remain stayed.

It is stated at the Bar that the issue which is the subject matter of these special leave petitions is pending consideration before the larger Bench in S.L.P.(Civil) No.9036-9038 of 2016 - *Indore Development Authority & Ors. Etc. v. Manoharlal & Ors. Etc.*

Let these matter be listed for orders as soon as the Constitution Bench judgment is rendered.

(ANITA MALHOTRA)
COURT MASTER

(CHANDER BALA)
COURT MASTER